CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

R.A. No. 35 of 1997 in O.A. No.356 of 1995

New Delhi, dated this the 15th February, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Onkar Singh Yadav,
Ex. Dy. Chief Controller,
Northern Railway,
R/o 787, WZ, Palam Village,
New Delhi. ... REVIEW APPLICANT

VERSUS

- U.O.I. through the General Manager, Northern Railway, Baroda House, New Delhi.
- 2. The Divl. Railway Manager, Bikaner Division, Northern Railway, Bikaner, Rajasthan.
- 3. The Divl. Personnel Officer,
 Bikaner Division,
 Northern Railway,
 DRM Office,
 Bikaner,
 Rajasthan. ... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. The fact that Relief (a) was not sought in O.A. No.356/95 by virtue of the Tribunal's order dated 3.1.96, does not invalidate the conclusion arrived at in the impugned judgment dated 13.12.96 as the same issue between 1 (he same parties had been finally adjudicated in C.P. No.356/93, the claim was therefore barred by Res Judicata.

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- 3. None of the other grounds taken in the R.A. bring it within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any judgment/order/decision of the Tribunal can be reviewed.
- 4. The R.A. is rejected.

(S.R. ADIGE) Member (A)

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